Central Administrative Tribunal Lickney Bench 150/92 60 0ANO-573/90 Cause Title

Name of the Parties Duca of didica _ Applicant V e r s·u s Wazi Himad Respondents. Sl. No. Description of documents 1. Check List AI-AL 2. Order Sheet. A3-A8. З, Judgement. Noded 7 193 AG- AII Petit on Copy : 5. A12 - 431 6. £3.7€ Counter Assidavit. Colh Cours A52 - A42 '.∵8. Rejoinder Assidavit. Childrise ADDLONG 1486/91 A43-A44 A44- 452 Tile B63-B42 €- Tile C93 - C101 Tile

17.03.93

BENTRAL ADMINISTRATIBE TRIBUNAL

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Afaims order of J.D. Act

ALLAHABAD BENCH

23-ATTHORNHILL ROAD \ **** ALLAHABAD U.P.

REGISTRATION No. 573 OF

RESPONDENT (5) Some wazi Alamado

PARTICULARS TO BE EXAMINED

ENDORSEMENT AS TO RESULT OF EXAMINATION.

- Is the appeal commetent? :
- '2* (A) Is the application in the prescribed from?
 - (B) Is the application in paper book from?
 - (C) Have complete sets of the Application been filed?
 - 3 **(A)** Is the appeal i ntime?
 - (B) If nct, by how many days it is beyond time?
 - (C) Has sufficient case for not making the application in t ime, beennfild?
- Has the document of authorisation: Vakaletnama boan filed?
- 5* Is the application accompaied by: 8.0./Postal Order for Rg.50-(Fifty).
- 6* Has the cartified copy/conies of the order(S) against which the applicabion is made been filed:
- 7* (A) Have the copies of the Documents/relied upon the applicant and mentioned in the application, been filed?
 - (B) Have the documents referred to:in (a) above dulya attested by a Gazetted officer and numbered accordingly?
 - Are the documents referreds (C) tomin (a) above neatly typed in double space?

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73 DD 515560 du B. 50/-

PART ICUKARS TO BE EXAMINED ENDORECMENT AS TO Has the index of documents been RESULET OF EXMINATION filed and caging done properly? 73 Have the chronological details of representation made and the outcome of such representations been indicated in the application? 10* Is the matter raised inthe NO application pending before any court of law of any other Bench of Tribunal? 11* Are the application/documpicate copy/ my firm copy signa. spare copies signed? 12* Are extra copies of the application with annexures filed? (A) Indetical with the Original: (B) Defactive? (C) Wanting in Annexures? NOS/PAGES NOS 13* Have file size envelopes bearing full adoressed of the respondents been filed? 14* Are the given addresses; the registered addresses? 15* Dothe names of the Parties in the copies tally with those indicated in the 73 application? Are the translations certified to be 16* true or supported by an affidavit N-A affirming that they are true? 17* Are the Facts of the case mentioned in item No.5of the application? (A) Concise? (B)Under distinct heads? 43 The Cours Numbered consectively? (C) 43 D) Typed in double space on one side of the 19 paper? Have the particulars for interim order 8# prayed for indicated with reasons? Whether all the remedies have been exhaused: Classification of case: Blueh en-

Ry wir as of and put uplifue How the Ca on 06/8/90. erost

Cause of Action: Agains of 71-D. Act.

PG3117190

Dy- Ky. (#)

Hon' Mr Justice K. Nath, V.C. Hon' Mr K.J. Raman, A.M.

r (1) 6/8/90

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OR

We have heard Shri G.P. Agrawal, learned counsel for the respondents.

ADMIT .

Issue notice to the respondents to file counter within 4 weeks to which the applicant may file rejoinder within 2 weeks thereafter.

In the matter of interim relief issue notice to the respondents and list this case for orders on 20-8-90. Till that date the operation of so much of the impugned order dated 17.1.90 contained in Annexure-A-1, in which the applicant has been directed to post the respondent at Barabanki and for that purpose to transfer out an other person who has already been posted in the respondent's place, shall remain stayed. The proceeding of recovery of back wages from the applicant shall also remain stayed, till that date.

A.M.

V.C.

(sns)

2 20.8.90 Hon. K.J. Raman, A.M. Hon. J.B. Shaoma, J.M.

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Section So for Submitted

Rudopy for pelitin 16-3-5.

No ony boson ha not come to vacance the order of 20/8/90 for perpodut. Son Rakesh Veroma, learned on Rehalf of the respondents. He brays for and is allowed how here weeks lime to the a counter of savit, if any maybe filed within order when order in the case for order in stay and to continuation of the stay of the stay of the same for order of the stay of the stay of the stay of the continued of the stay of the stay of the continued of the stay o

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ORDER SHEET

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHADAD

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Date

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Office Report

Orders

19.11.1990 Hon. D.K. Agrawal, J.M. Hon. K. Obayya, A.M.

None appears for the applicant. Dr. R.G. Padia, learned counsel for the respondent, has sought an adjournment. Allowed. Counter affidavit may be filed within 8 weeks hereof. Rejoinder affidavit, if any, may be filed within two weeks thereafter.

List this case before the DR(J) on 20.3.91 for completion of pleadings and thereafter let it be kept in the sine die list for it for hearing according to its Sl

The stay order dated shall continue to hold good till their

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Jee J.M.

None has come to orocail the Caty of

order la 191190 60

Aut 21/11/90

Of and R.A. hus C.A. onel R.A. hus been filed

6 24-3-91

Pear office felow of of.

1913/11. e. A and R-A has

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Sin G. P. Agarent, C.A. Sin Raled Views R-G. Padita C.L.

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30.6.92 DIR.

Register the case ast. A.

This case has been received of ten transfer to this

Bench from CAT Alld.

Generative to 60th the

Counsel for the parties.

Cate is disted for hearing before the

How Bench on 24/8/92.

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Cipin expansed

Notices believed On 16-7-91 0 n. No 573/90

Hon. Mr. Justiei U. e. Sen vorstava, ve. 28/8/92

Hon-Mr K. Obanya, Ang

Request to lake up the corse after the & Dunchis Sefused. Case is adjamed to 12.11.92.

A-M.

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Han Mr. Justice U-C-Sinostava, V-C.

fleared dearne of course for the Parks Judgment dictated Separately. W

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CENTRAL ADMINISTRATIVE TRIBUNAL , LUCKNOW BENCH, LUCKNOW &

T.A.No. 150 of 1992(L)

(O.A.No\$573/90)

Union of India

Versus

Wazi Ahaad William Respondents.

Hon ble Mr. Justice U.C. Srivastava V.C.

Hon ble Mr K Chayya A.M.

(By Hon'ble Mr Justice U.C. Srivastava V.C.)

Feeling aggrieved by the award dated 7型1990 given by the Central Government Industrial Tribunal holding that the termination of the services of the applicant where 18 9:85 is illegal and un--justified and he was entitled to reinstatment with full back wages and all consequential benefits. the Union of India has filed this application. The case of the Union of India is that the respondent absented himself on several occasions and he was only a casual substitute and consequently no right was vested in him. The principle of 'no work-no pay' was applicable in this case but even then the same was ignored The respondent was declared medically fit by the Railway Doctor vide memo dated 11 3583 Thereafter he worked under the Station Superintendent, Lucknow upto 15 984 and subsequently on his request he was transferred to Barebanki totwork as Porter where he worked from 1729285 whereafter his services were terminated The Union of India opposed the application before the Labour Court stating that the applicant worked as a Substitute Porter at Lucknew Station for 137 days during the period from 16%1984 to 1378,84 and since the appointment of substitute porter at that time was banned, his appointment was not legal and the same

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was fraudulently obtained. The reported for duty
on 3884 and he was directed to work as casual
substitute where 18984. He worked as such upto
1789.85 and thereafter he absented himself and an another person was already appointed; no vecancy
of porter semained to be filled up and the applicant
was discharged where 1899.85 due to his continued
absence

The respondent refuted these allegations. 24 The Labour Court after taking into consideration the oral and documentary evidence of record came to the conclusion that as a matter of fact; the respondent had worked continuously and from the statement of witnesses, it was concluded that the applicant worked for more than 240 days. The labour Court in its exhaustive judgment has dealt with entire evidence and thereafter arrived at a particular conclusion. The tribunal cannot sit in appeal over the assessment of the evidence . The judgment of the labour Court is based on the assessment of the evidence and it cannot be said that there was no material before the Labour Court or that it is based on no evidence Accordingly, it came to the conclusion that as the applicant had worked for more than 240 days, his services were unjustifiably terminated and that is why he was directed to reinstated in service with back wages However, the Labour Court has allowed back wages to the respondent without taking any proof of it that he was not in any gainful employment as in that event, the respondent would not have been entitled to wages for the said period because he had got an employment! Accordingly, this

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so far as the back wages are concerned, an enquiry shall be made by the applicant in accordance with law calling upon the respondent to furnish a proof that during this period he was not in any gainful employment end if it was so, after deducting the amount, the same will be paid to him. It is not a case in which there was a refusal on the part of respondent but it is a case in which the respondent was not allowed to work by the applicant. With the above observations, the application ispartly allowed.

MEMBER (A)

VICE CHAIRMAN.

DATED : JAUNARY 7,1993.

Presenting Offices

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

INDEX

IN

0.A. NO. 573 of 1990

DISTRICT LUCKNOW Kompew.

Union of India

vs. Shri Wazi Ahmad

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(Ganga Prasad Agrawal)

Dt.16 /7/90.

presenting Officer.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

0.A. NO. 573 f 1990

Story App-No = 999/90 DISTRICT LUCKNOW Kompun

Union of India through D.P.O. N.Rly, Lucknow.

Vs.

Shri Wazi Ahmad

To

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<u>ئ</u>د,

The Hon'ble Vice Chairman and his companion Members of the Tribunal.

The humble application on behalf of the petitioner abovenamed most respectfully showeth :--

1- That full facts have been given in the petition. It is expedient in the interest of justice that the operation of the award dated 17.1.90 in I.D.Case no.99/88 be stayed till the disposal of the petition.

It is, therefore, prayed that the operation of the award dated 17.1.90 delivered in I.D.Case no.99/88 between the petitioner and the respondent be stayed till the disposal of petition.

(Ganga Prasad Agrawal)

Dt.16 .7.90.

Presenting Officer.

by Post

Dy Rogisters.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

ORIGINAL APPL. NO. 573 of 1990
DISTRICT LOCKNESS.

UNION OF INDIA through D.P.O. Northern Railway, Hazratganj, Lucknow. --- Petitioner.

Vs.

Shri Wazi Ahmad s/o Safi Ahmad

through the Divisional Secretary, Uttar Railway Karmchar Union 39-j-II Multistoreyed Rly.Colony, Charbagh, Lucknow. --- Respondent.

Application u/s 19 C.A.T.Act

 Particulars of the order against which application is made.

Against the award dated 17.1.90

delivered in I.D.No. 99/88 in the matter of dispute between the applicant and respondent

Du/s 10 I.D.Act holding the termination of the respondent as illegal and to reinstate with full back wages and all consequential benefits.

- 2. Jurisdiction of Tribunal Application is within the jurisdiction of the Tribunal. As the matter is solely and exclusively of the Central Govt. employee.
- 3. <u>Limitation-&f</u> Application six is within limitation u/s 21 of C.A.T.Act, 1986. The date of order is 17.1.90.

16/7/90 26/7/90

, d on 16.7.90

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Of Day

4. Facts of the case.

ANNEXURE A2 Compilation II is the copy of the application which was filed by the respondent before the Industrial Tribunal, Kanpur whereby the respondent challenged the termination on the grounds of non-compilation of Sec. 2F I.D.Act.

ANNEXURE A3 Compilation II is the copy
of the objection of the applicant whereby the
applicant set up the case that the applicant was
asked the basis of engagement, the applicant instead
of establishing the genuineness of his engagement,
he did not turned up for duty. So it is not a
case of retrenchment, hence the question of applicability of Sec. 25 F did not arise.

ANNEXURE A1 Compilation I is the copy of the Award.

The findings of the Prescribed Authority is that this is a case of breach of Sec. 25F of I.D.Act hence the respondent is entitled to the all the benefits of illegal termination.

GROUNDS.

1- Because it is not a case of re-trenchment/
termination but the respondent himself did not turn of the duty, hence the provisions of Sec. 25 F I.D.Act
is not applicable.

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Because the respondent was a casual

substitute and no legal right vested to him.

- 3- Because the principles of no work no pay is fully applicable, this principles were ignored by the Prescribed Authority.
- 4- Because the direction of the Prescribed Authority "the management can transfer the person who has been posted in his place and reinstate the workman as a substitute porter at Barabanki" is against the established principles of service jurisprudence and also against the jurisdiction of Prescribed Authority.
- 5- Because the respondent was guilty in securing job by showing working prior to 1.6.78 and when facts were verified from the respondent, he filed away from 17.9.85 and did turn up to duty but filed the present case.
- 6- Because the respondent did not establish his working in any capacity in Railway Administration from June 1978 to 11.3.1983 i.e. about 5 years the prescribed Authority on the one hand has given finding that on account of serious employment problem, the question of abandonment cannot be believed but has nothing said for the above gap period. This is incorrect approach of the facts.
- 7- Because it is clear that the respondent was only interested to be at Barabanki, his home place

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and get wages without work that is why the respondent did not report for duty.

- 8- Because in such cases the Tribunals have refused back wages. The decisions of the Tribunal are binding on the respondent.
 - 9- Because the decision is without jurisdiction.
- 10- Because the decision is against the Circulars of Railway Board, decision of Tribunal and other Courts.
- 5- That since this is service matter of Central Govt. employee hence the Hon'ble Tribunal has only the sole and exclusive jurisdiction.
- 6- That no case is previously filed and pending in any Court.
- 7. RELIEF. To set aside the direction dated 17.1.90 delivered in I.D.Case No. 99 of 1988 contained in ANNEXURE A1 Compilation I or to pass any other suitable order the Hon'ble Tribunal may deem fit and proper.
- 8. Interim relief. To stay the operation of the direction dated 17.1.90 delivered in I.D.Case No. 99 of 1988 till the disposal of the petition otherwise the petitioner shall suffer irreparably.

प्रतिक करिकारों इत्तर देखें, अञ्चलक 9- Remedies exhausted -

No other remedy available.

10- Particulars of Postal order -

postal order No. $\frac{20}{5}$ 5 15 560 dt 17. 5. 90 for Rs. 50-00 is attached herewith.

महायक जानिक अधिकारी उत्तर रेखके, बखनळ

I, R.N. Tripathi ASSH Personnel officer, MRSy.

do hereby verify that the contents of paras

1 to 10 of this petition are true to my
personal knowledge derived from the perusal
of record and information received and that
I have signed and verified the petition on this lain
day of July, 1990. at Juck

वहायक क्रामिक अधिकारी इसर रेखने, लक्ष्मकार्

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Annexure A1, Compilation 1

Before Shri Arjan Dev Presiding Officer
Central Government Industrial Tribunal
cum Labour Court Kanpur.

Industrial Dispute No. 99 of 1988

In the matter of dispute between:

The Divisional Secretary

Uttar Railway Karmachari Union

39-J-II Multistoryed Railway Colony

Charbach Lucknow.

An d

The Divisional Personnel Officer,
Northern Railway Hazaratganj
Lucknow,

Award

1. The Central Govt. Ministry of Labour, vide its notification no.L-41012/12/87-D-2(B) dt. 22nd July, 1988 has referred the following dispute for adjudication to this tribunal:

KYA PRAEHAGIYA KARMIK ADHIKARI UTTAR RAILWAY LUCKNOW KE PRABANDHTANTRA KI SHRI WAZI AHMAD SUPUTRA SHRI SAFI AHMAD KI 18.9.85 SE SEWAYEN SAMAPT KARNE KI KARWAHI VAIDHYAYNYAYOCHIT HAI? YADI NAHI TO SAMBANIMIT KARMAAR KIS ANUTOSH KA HAQDAR HAI?

- 2. The industrial dispute on behalf of the workman Shri Wazi Ahmad has been raised by Uttar Railway Karamchari Union (hereinafter referred to as Union) Lucknow.
- 3. The case of the Union is that the workman was declared medically fit by the railway doctor vide memo no.056593 dt. 11.3.83, for category A.2. After that

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the workman continued working under the Station Suptd. Lucknow on 15.9.84. Subsequently on his request he was transferred to Barabanki to work as porter under Station Superintendent Barabanki. Under the Station Superintendent, Barabanki he continuously worked from 17.9.84 to 17.9.85 where after his services were illegally terminated without notice. or notice pay and retranchment compensation. The union has therefore, prayed that the workman be reinstated with full back wages and all consequential bene fits.

R In defence, the management while admitting the fact that the workman was declared medically fit for category A_2 by the railway doctor on 11.3.83, plead that the workman worked as a substitute porter. at Lucknow Station for 137 days during the period 16.1.84 to 13.8.84. Since the appointment of substitute porter at that time was banned, his appointment w.e.f. 11.3.83 was not legal. Therefore, the appointment having been obtained fradulently by the workman he could not be held as an employee of the railway administration. The management further plead that the workman reported for duty vide DAM office Letter No. 220-E/6-9/CL/84 dt. 3.8.84, which contained the direction that the services of the workman be utilised against day to day casualities/ vacancies. In compliance of the said letter the orkman was directed to work as casual substitute wxxx w.e.f. 18.9.84. He worked as such up to 17.9.85. It is then pleaded by the management that the workman had been asked to produce the proof of his earlier

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engagement, but he failed to produce such proof.

Rather he absented himself from duty w.e.f. 17.9.85.

On account of his absence the facancy against which he was working was filled up by posting Shri Ram Prasad

Porter, on regular panel hand. Thus with the posting of Shri Ram Prasad no vacancy of porter remained to be filled up. The workman was discharged w.e.f.

18.9.85, due to his continued absence.

- the workman was engaged as a casual labour on 15.9.76 and as a substitute porter on 11.3.83. He was transferred from Lucknow to his home town Barabanki on his request. The Union denies that the workman absented himself w.e.f. 11.9.85 as pleaded by the management. Against his illegal termination of services, the workman made representations to the railway administration on 30.9.85 and 31.1.86 respectively but in vain. No other new fact has been alleged by the Union in the rejoinder.
- the affidavit of the workman and a number of documents. On the other hand in support of their case, the management have filed the affidavit of Shri D.N. Warshaney, who has been Station Supdt. Barabanki since 1.8.87 and a few documents.
 - 7. The Union's case, is that the workman had worked as a substitute porter under SS Barabanki from 17.9.84 to 17.9.85. The fact is corroborated by the workman himself by means of his affidavit. With his affidavit, the workman has filed the copy of certificate dt. 15.9.86 issued by Station Supdt. Barabanki. It is annexure 4 to the affidavit. From

the said certificate it appears that the workman had worked continuously at Barabanki from 18.9.84 to 17.9.85. This fact as it comes out from his certificate has been admitted by the management witness in para 2 of his statement in sor cross examination.

One of the most important question to be considered in this case is whether the workman had abondoned the job as pleaded by the management or his services were terminated as alleged by the Union.

In his cross examination the management witness has deposed that some time before 17.9.85, record x regarding his having worked at Lucknow Railway Station was demanded from the workman who instead of producing it absented himself from duty from the after noon of of 17.9.85. On the other hand in his cross examination the workman has deposed that the Station Suptd. Barabanki never demanded from his record of his past services. According to him on 18,9.85, the Station Suptd. Barabanki informed him that since there was no vacancy he could not be kept in service, The workman has further deposed that he complained about the matter in writing on 30.9185 DSD who passed an order on it the same day and directed him to see the Station Supfid. Barabanki. He went to Shri Ram Bahal Singh, the then Station Suptd. Barabanki, with the said complaint bearing the order of the D. S.O. but to his dismay, the Station Suptd., took no action. Before delivering his complaint bearing the order of DSO he had got prepared a photostat copy of it. On getting this complaint at the hands of Station Suptd. Barabanki,

-5-

he again saw the DSD, who assured him that he (DSD) would call Station Suptd. Barabanki for the redressal of his grievances.

In para 5 of his max affidavit the workman has deposed that on his request he was transferred to work under Station Suptd. Barabanki vide letter dt. 31.8.84, copy annexure-4. Annexure 4 is the photocopy of letter dt. 31.8.84 from the A.P.O. to the Station Suptd. Barabanki on the representation of the workman working as substitute porter under S. S. Lucknow. In the letter it was stated that the workman had been posted to work against day to day casualities/vacancies. It. was further stated that he had passed a medical examination in category A-2 vide memo no.056593 dt. 14.3.84. His date of birth was given as 10.2.58 and it was also stated that he had worked prior to 1.6.78. Copies of these letters were endorsed to Station Suptd. Lucknow for information with a direction to send all the documents concerning workman to the Station Suptd. Barabanki, the workman, Sr. DAO and Suptd. Pay bill.

substitute porter at Lucknow railway station prior to his posting at Barabanki has even been admitted by the management in para 8 of the written statement. In the said para of the written statement it has been pleaded by the management that between 16.1.84 to 13.8.84 the workman had worked at Lucknow railway station as a substitute porter for 137 days. In his cross examination, the workman has deposed that at

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Lucknow railway station he had worked for 200-250 days. The question is not as to for how many days he had worked as substitute porter at Lucknow Rly. Station. The fact which is of importance is that it is even admitted to the management that he had worked as a substitute porter at Lucknow Rly. Station.

11. When this fact that he had worked as substitute porter for some time at Lucknow Railway Station, is not in dispute, I fail to understand SS Barabanki demanded proof of his previous working from the workman. Hed he received any report from any comer that he had not actually worked there. There is no such evidence on record from the side of management. If at all the ss Barabanki had any doubt about it, he should have referred the matter either to the SS Lucknow or to the APO, DSD Office Lucknow, Only after he had been informed by them that he had not worked there, the Station Suptd. Barabanki could have asked the workman to produce the proof of his previous working. Even now there is no cogent and reliable evidence from the side of the management to show that he had not worked there before that. To me therefore, the evidence adduced by the Union appears to be more reliable than the evidence of the management. In these hard days when it is difficult to get jobs, it is difficult to believe that a person properly engaged would k leave the job of his own. The said question could have disen only if the workman had by found some where else a better job for which we have no evidence on record. The workman lost no moment to press his claim and

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id.

which he has filed on the date on which he has cross

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There also appears to be no force in the plea raised by the management that the appointment of the workman was against the bar imposed on recruitment of fresh. casual substitute labour. From annexure 4 to the affidavit of the workman it is clear that he had worked prior to 1.6.78. This fact has been alleged by the Union in the rejoinder and by the workman in his affidavit also. Therefore, the bar to which the authorised representative for the management has pleaded has no application to the facts of the present case.

- of 12 months prior to his termination workman had worked for more than 240 days. There is also no dispute on the fact that at the time of termination no notice or notice pay and retrenchment compensation was paid to the workman. Therefore, on account of non compliance of the provisions of section 25F I.D. Act, the termination of his services is held as void abinitio.
- 13. That normal relief to which the workman should be entitled is of reinstatement with full back wages. However, in the instant case it has been pleaded by the management that his vacancy had been filled up by a regular panel hand. There being no vacancy, reinstatement should not be ordered.

Looking to the facts and circumstances and dubious manner in which his services were termin.

I see no sufficient reason not to reinstate the

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The management can transfer the person who has been posted in his place and reinstate the workman as a substitute porter at Barabanki.

- 15. Held that the termination of the services of Shri Wazi Ahmad son of Shri Shafi Ahmad w.e.f. 18,9.85 is illegal and unjustified. Consequently he is held entitled to reinstatement with full black wages and all consequential benefits.
- 16. The reference is answered accordingly.

Sd/- 17.1.90

(Arjan Dev) Presiding Officer

Let six copies of this award be sent to the Covt, for its publication.



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Sa/- 17.1.90

(A-rjan Dev)

Both

Annexure A2, Compilation 2

Before the Central Govt, 's Industrial Tribunal Kanpur at Lucknow

In No. 99 of 1988

Wazi Ahmad

Workman

Vs

Divisional Personnel Officer Northern Railway, Hazratganj, Lucknow,

Employe r.

Claim Statement of Union

Workman Shri Wazi Ahmad s/o Safi Ahmad was a Porter under Station Superintendent, Northern Railway Bara Banki. Prior to that he was working as such under Station Supdt. Lucknow from where was sent for medical examination of Rly. Doctor.

Workman Wazi Ahmad was declared fit by Rly.

Doctob vide Memo No.056593 dated 11.3.83 for A/2 category

He continued to work under S. S./Lucknow up to 15.9.84

further on his request he was sent to work as Porter

under Station Superintendent, N. Rly. Barabanki where

he worked continuelly from 17.9.84 to 17.9.85. Railway

Administration terminated his services w.e. f. 18.9.85.

No notice, Notice pay and retrenchment compensation

was given to him at the time of termination of his

services.

Under extent rules the compliance of S/25-F of ID/Act 1947 is a mandatory pre-condition of a valid retrenchment, since all terminations barring three exception are retrenchment in the eye of law and this workman does not come under purview of any one of 3 exceptions. The said termination is ab-initio-void-and illegal in accordance with the following case

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(1) AIR 1960 SC 610
AIR 1982 SCLS (SC) 124

Such retrenchments are practically "non-est" in terms of -

- (4) 1981 SCCLS 478 SC AND
- (5) 1988 LLJ Part II 98 SC in Case of Union of India & another.

Vs.

Babu Ram Lalla

Union therefore demands that the termination of the workman aforensamed may be held as "not justified".

And the workman may be re-instated in service from the date of his termination i.e. 18.9.1985 with full back wages and all other consequent benefits.

1567/

Sd/- D.P. Awasthi
(D.P. Awasthi)
Asstt. General Secretary
19.8.88.

Annexure A3, Compilation 2

Before the Central Govt. Ind. Tribunal Cum Labour Court,
Kanpur g

I.D. No. 99 of 1988

Wazi Ahmad Vs. Divl. Personal Officer, Northern Rly., Lucknow.

Written Statement on behalf of the Opposite Parties.

- 1. That the entire Claim Statement filed by the Union is not admitted and denied.
- 2. That the petitioner reported for duty vide

 D. R.M. Office letter No.220-B/6-9/CL/84 dated 3.8.84

 to be utilised against day to day casualities/vacancies
 on 18.9.84.
- 3. That in the aforesaid letter it has been stated that the petitioner had passed Medical Examination in A2 Class vide Fit Memo No. 856 056593 dated 14.3.83 and his date of birth was 10.2.1958. No document regarding his Medical Examination and his date of birth and his working prior to 1.6.78 is available in the Department.
- 4. That any how in compliance of the Order of the D.R.M., Lucknow dated 3.8.84, the petitioner was allotted work as Casual substitute with effect from 18.9.84 against day to day a casualities and he growth tinued working up to 17.9.85. The petitioner was asked to produce the proof of his engagement but he failed and the petitioner absented himself from duty w.e. from 17.9.85.

- 5. That since 18.9.85 his where-abouts were not known to this office and also he failed to turn up. The vacancy against which he was being utilised was filled up by posting of Regular Penal hand, Shri Ram Prasad, Porter; hence there existed no vacancy at all.
- 6. & That the petitioner was discharged with effect from 18.9.85 due to his being absent of his own accord from 17.9.85 as per entry in the Attendance Register. He a was not retrenched or terminated by the Rallway Administration.
- 7. That the petitioner has never submitted proof of his working under S.S. Lucknow although he was several times asked to produce such proof. Therefore, the S.S., Lucknow had no document regarding his working under him.
- medically fit for A2 category by the Rly Doctor on 11.3.83 and worked as substitute Porter at Lucknow Station for 137 days (Not continuous) is between 16.1.84 to 13.8.84. But the appointment of substitute porters was banned; therefore, his appointment w.e. from 11.3.83 is not legal, just and proper and the petitioner should furnish the details to judge the authenticity of his appointment.
- 9. That as the appointments were banned by the Railway Administration, the petitioner's appointment has been made fraudulently and the petitioner is not

an employee of the Railway Administration.

- 10. That the petition is also barred by time.
- 11. That is the alleged appointment of the petitioner is fraudulently made, therefore, the Claim Statement is liable to be dismissed on this ground alone.
- 12. That for the reasons stated in the aforesaid paras of the written statement, the petition is liable to be dismissed with cost.

Opposite & Party.

Divisional Personal Officer.

VEREVIC ATION

I, Jaswant singh, Divl. Personal Officer

do hereby verify that the contents of paras 1 to 12

The are true to my knowledge derived from official

The arecords.

Verified this the day of January, 1989 at Lucknow.



Opposite Party
Divl. Personal Officer.

ब अदालत श्री मान Central Administrative निर्णाली वादी अमुद्दर्श प्रितवादी अमुद्दर्श का वकालतनामा पर्णा वादी अमुद्दर्श वादी अमुद्दर्श वादी अमुद्दर्श प्रितवादी अमुद्दर्श पर्श अपनी और से श्री प्रविवेद प्रविवेद महोदय

वकील

को अपना वकील नियुक्त करके प्रतिज्ञा । इक्रार । करता हूं । लिखें देता हूं । इस मुकद्दमा में वकील महोदय स्वंय अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाब देही व प्रमन करेगा अन्य कोई कागज दाखिल करें या लौटा दें हमारी ओर से डिक्री जारी करावें और स्पया वसूल करेगा सुलहनामा इक्बाल दावा अपील व निगरानी हमारी ओर से हमारें या अपने हस्ताधर से दाखिल करें और तसदीक करे या मुकद्दमा उठायें या कोर्ट में जमा करें या हमारी या विषध १ फरीं कसानी। का दाखिल किया स्पया अपनें या हमारे हस्ताधर युक्त १ दस्तखती। रसीद से लेवेगा पंच नियुक्त करें वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी में भी यह कहता हूं । कि में हर पेन्नी संवय या किसी अपने खेरोकार को भेजता रहूगा अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ कैंसला हो जाता है उसकी जिम्मेदीरी मेरी वकील पर न होगी। इसलिये यह वकालतनामा लिख दिया कि प्रमाण रहें और समय पर काम आवें।

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S O. (1) to keep it with file and put up before Hon'ble Court for orders on Delo ford

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Perd on 9.

=/11/90

IN THE CENTRALADMINISTRATIVE RIBUNAL ALLAHABAD.

N3V

Misc. Application No. 363/10 of 1990.

in

Original Application No. 573 of 1990.

District Kanpur.

Union of India through D.P.O. Northern Railway,
Hazratganj, Lucknow. ...Petitioner.

DS.

Shri Wazi Ahmad s/o Safi Ahmad, through the Divisional Secretary, Uttar Railway Karamchari Union, 39-J-II Multistoreyed Railway Colony, Charbagh, Lucknow. ...Respondent.

To,

the Hon'ble Vice Chairman and his Companion

Members of the Tribunal.

The humble application on behalf of the respondent MOST RESPACTFULLY SHOWETH:

- 1. That full facts have already been stated in the accompanying counter-affidavit.
- That it is necessary in the interest of justice that this Hon ble Court may be please

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to vacate the ex parte stay order granted in favour of the applicant and/or pass such other and further order as it may deem just and proper in the facts and circumstances of this case.

> (DR. R.G.PADIA) COUNSEL FOR THE RESPONDENT.

DATED:

September 12,1990.



IN THE CANTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

COUNTER AFFIDAVIT

 T_{N}

STAY APPLICATION NO. 999 of 1990.

in

C.A.No. 573 of 1990.

District Lucknow.

Union of India through, D.P.C., N. Rly,
Hazratganj, Lucknow. ... Petitioner.

۷s.

"azi Ahmad, s/o Safi Ahmad, . r/o 88, Katra Baradari, Barabanki.

...Respondent.

Affidavit of Wazi Ahmad, aged about 32 years, son of Sri Safi Ahmad, r/o Hohalla House No. 88, Katra Baradari, district Barabanki.

I, Wazi Ahmad, the deponent abovenamed, do hereby solemnly affirm and state as under:

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Nys.

- respondent in the aforementioned application and is, as such, well acquainted with the facts of the case deposed tobelow:
- That the deponent has been read over the aforesaid original application filed before this Hon'ble Tribunal by the Union of India and the deponent is in a position to understand the contents thereof.
 - That the contents of para 1 of the application need no comments.
 - 4. That the contents of para 2 of the application is not admitted. Against the award, only a writ petition lies.
 - 5. That the contents of para 3 of the application need no comments.
 - That the contents of para 4 of the petition are not correct and true facts and as such are not admitted. Correct facts are that a dispute had been referred by the Central Covernment in respect of the illegal termination of the deponent and

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thereafter an award has been rightly given in favour of the deponent by the Presiding Officer It is respectfully of the Industrial Tribunal. submitted that it has been repeatedly held by the Hon'ble the Supreme Court that in the matter of awards there should be nointerference by any court or Tribunal and the present is a fit case in which the interim order exparte granted infayour of the Railways should be immediately vacated. It is wholly wrong to say that the deponent did not turn up for duty. In fact the services of the deponent were illegally terminated and he was not allowed to join his duties. That is why the deponent wrot several letters to the Railways asking them to allow the deponent to work. Full facts have already been stated in the award itself and this Hon'ble Tribunal may kindly peruse the same. It is respectfully submitted that all these are questions of facts which have been conclusively decided by the Industrial Tribunal and no interference by this Tribunal is called for. It has been rightly stated in the award that the termination of the deponent was in fact a case of retrenchment and section 25-F applied with fullforce. The findings recorded by the Industrial Tribunal are absolutely lawful and moreover the deponent is entitled for all the consequential benefits on account of his

illegal termination, in terms of the award.

application are all illegal, misconceived and non-existent. Ground nos. 1 and 2 are absolutely illegal. It is reiterated that the present is a case of illegal termination of the services of the deponent in violation of the provisions of section 25-F of the Industrial Disputes Act which is fully applicable in the present case. The deponent having worked form more than 240 days in one calendar year has been rightly given an award in his favour by the Industrial Tribunal. It is legal wholly wrong to say that no/right irested in the deponent

and vehemently denied. The deponent could not be held responsible for the employer viz. the applicant Railway refused to take work from the deponent and as such it is wholly wrong to say that the Prescribed Authority did not take this principle into consideration.

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9. That ground no.4 is down untenable and is vague. Since the deponent had a right to work on so back on he

of such a nature which should be interfered with by this Hon'ble Tribunal. It is wholly wrong to say that it is against the jurisdiction of the Prescribed Authority.

and vehemently denied. Wholly false allegations have been made in respect of the period which is wholly ille irrelevant and about which no evidence has been brought on record. It is absolutely wrong to say that the deponent fled away from 17th September, 1985 and there was absolutely no reason or basis for the deponent to run away from his job. Wholly false and baseless allegations are being made against the deponent and this Hon'ble Cribunal may be pleased to peruse the award in this connection.

as stated. The award is not being perused in its proper prospective. The Tribunal has rightly held that the deponent having worked for more than 240 days inone calendar year is entitled for the benefit of section 25-F. The Tribunal rightly held that there was no basis for assuming that the deponent without any reason or basis thereof left his job, when he

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had immediately written a letter to the employer asking him to allow him (the deponent) to work.

- That ground no.7 is wholly wrong and 12. venemently denied. The said allegation has been made without any evidence or without any basis.
- That the ground no.8 is wholly 13. wrong and vehemently denied. The award is perfectly legal and the deponent is fully entitled for the payment of his back wages.
- That ground nos. 9 and 10 are wrong 14. and denied.
- That the contents of para 5 of 16. the Application are wrong and denied. The Tribunal has no jurisdiction and it is only the High Court which has jurisdiction in respect of the validity of of the award.
- That the contents of para 6 of the 17. Application need no comments.
- That the contents of paras 7 and 8 18. The applicant of the Application are not admitted.

has absolutely no case for the grant of any interim relief whether permanent or interim. The whole application is misconceived and is liable to be rejected bythis Hon'ble Tribunal.

I, the deponent abovenamed, swear that the contents of paras nos. It to the contents of paras nos. It to the contents of paras nos. It that the contents of paras nos. It this affidavit are based on perusalof record, that the contents of paras nos. It for this affidavit are based on legal advice, no part of it is false and nothing material has been concealed.

So help me God.

M.T. J. B. Broant

A)

I, Shobha Lal, Clerk to Dr. R.G.Padia, Advocate, High Court, Allahabad, do declare that the person making this affidavit and alleging himself to be Sri Wazi Ahmad is knownt to me from the perusal of record which he has produced in this case.

Jul.

Solemnly affirmed before me this 8m day of September, 1990, at about 9-00 mby the deponent who has been identified by Sri Shobha Lal,

aforesaid.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read over by him before me.

OATH COMMISSIONER.

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अभिभाषक पत्र (वकालतनामा)

हाईकोर्ट आफ जुडीकेचर ऐट इलाहाबाद

573 ·मुकदमा/अपील नम्बर

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निगरानी

Union of India

बादी / प्रतिवादी

अपोलार्थी

Sn- Waze Ahamad

वादी / प्रतिवादी

FT FA Sn. Wazi Ahamad SIO Sn Safi-ET Ahamad, Alo moballo-House No 80-

Katra Baradari Bistt-Barabanki

उपरोक्त प्रकरण में $\frac{\bar{H}}{\bar{\epsilon}H}$ अपनी ओर के पक्ष समर्थन हेतु

डा॰ श्रार॰ जी॰ पाडिया

फोन: ४४४३२

एम ए., एल-एल. एम., पी. एच. डी. (विधि), एडवोकेट हाईकोर्ट आफिस व निवास : १७३, अलोपी बाग (राजा दिगवस की कोठो के सामने) इलाहाबाद हाईकोर्ट कमरा नं० ४४

कान्नी को निश्चित शुल्क (मेहनताना) नियत करके अपना अभिभाषक (वकील) नियुक्त — करते हैं

यह स्वीकार करता हूँ करते हैं कि उक्त सज्जन हमारी ओर से पैरवी करें बाद-पत्र (अर्जीदावा), प्रतिवाद-पत्न (बयान तहरीरो), वाद स्वीकार पत्र, विवाद पत्र, पुनरावलोकन (रेस्टोरेशन प्राथनापत्र) एवं पुनर्निर्णय (तजवाजसानी।, प्रार्थना पत्र (दरस्वास्त), शापध्यिक कथन (हलफनामा) प्रवर्तन पत्र (दरस्वास्त इजराय) मूजवात अपील, निगरानी इत्यादि हर प्रकार के अन्य प्रार्थना पत्रादि एव लेखादि की प्रतिलिपियाँ अपने हस्ताक्षर करके न्यायालय में प्रस्तृत करें अथवा किसी पत्र पर आवश्यकतानुसार शापध्यिक पुष्टीकरण करें और आवश्यक प्रश्न करें अथवा उत्तर दें और लेखादि की प्रतिलिपियाँ एवं हमारे प्राप्यथन को अपने हस्ताक्षरी पावती देकर प्राप्त करें, हमारी ओर से किसी को मध्य-पत्र तथा साक्षी (गवाह) माने और उससे सम्बन्धित प्रार्थना-पत्र प्रस्तुत करें तथा उसका समर्थन कर तथा प्रमाणित करें वाद-पत्न उठावें छोड़े अथवा समझौता करें तथा सुलहनामा दाखिल करें तथा उसके सम्बन्ध में प्रार्थना करके उसका समर्थन करें अर्थात प्रकरण से सम्बन्धित कुल कार्यवाही डिग्री के भर पाई होने के समय तक स्वता या मंयुक्त करें, इजरा दाखिल करें। आवश्यकता होने पर किसी अन्य वकील महोदय को वकील करें।

उस सभी कायंवाही जो उक्त सज्जन करेंगे प्रत्येक दशा में अपने किये की भांति हमको सर्वथा स्वोकार होगी। अगर हमनिश्चित शुल्क उक्त सज्जन को न दें तो उनको हमनिश्चित अधिकार होगा कि वह हमारी ओर से मुकदमे को पैरवो न करें। उपरोक्त दशा में उक्त सज्जन का कोई उत्तरदायित्व न रहेगा।

अतएव यह अभिभाषक पत्र लिख दिया कि प्रमाण रूप से समय पर काम आये।

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वकालतनामा मन्जूर है।

एडवोकेट

हस्ताक्षर :

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:हस्ताक्षरः

R.A.

In the Central administrative tribunal: Allahabad Registration No. 573 of 1990

Union of India Vs. Wazi Ahmad

REJOINDER on behalf of the applicant is as under:

- 1. That the contents of paras 1, 2 and 3 of the Counter needs no comment.
- 2- That the contents of para 4 of the Counter are denied. Since 1-11-1985 as per amended C.A.T. Act and the decision of the Hon'ble Supreme Court no Writ lies before the High Court but the application lies before C.A.T.
- 3- That the contents of para 5 of the Counter needs no comment.
- That the contents of para 6 of the Counter are incorrect and denied and the applicant reliterates the the contents of para 4 of the application once again. Since termination of service of a Central Government servant is pure and simple a service matter which can only be adjudicated by the Central Administrative Tribuna 1 and no other Court as alleged in the Counter. The respondent did not turn up so there is no question of applicability of Section 25 of I.D.Act, this is not a case of illegal termination.
- 5- That the contents of paras 7,8,9,10,11,12,13 and 14

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of the Counter are denied and the applicant reiterates the paras of grounds as mentioned in the application

- 6- That the contents of para 16 of the Counter are denied. Only Tribunal has got the jurisdiction to adjudicate the matter in question.
- 7- That the contents of para 17 of the Counter needs no comment.
- 8- That the contents of para 18 of the Counter are denied and the applicant refterates the contents of the application.
- 9. That no grounds have been established for vacation of stay order and now since the pleadings are complete so the Hon'ble Bench may finally adjudicate the case instead of disposing off the stay matter only.

I. Shir Pujan Prasad, Apo mis

Northern Railway, D.R.M.Office, Lucknow do hereby verify that the contents of paras 1 to 9 of the Rejoinder are true to my personal knowledge derived from official records and on legal advice which I believe to be true. Signed and varified on this > 2 day of // 1990 at Lucknow.

Allvarad

For aut 22/11/92

THE TELL TO THE

IN THE CENTAR ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH : ALLAHABAD

CIVIL MISC APPLICATION NO.

1486

OF1991

IN

ORIGINAL APPLICATION NO. 573 OF 199

(District Kanpur)

Union of India -----Applicant.

Versus

Wazi Ahmed------Respondent.

moved by the undersigned on 12 th sep. 91 at 100 clock in the forenoon, or so soon thereafter as the parties or their counsel can be heard.

A copy of the application is enclosed herewith.

Dated , this the

day of July, 1991

(Dr.R.G.PADIA)

Advocate. Counsel for the Respondent.

Noted for 19.9. 19

nutual for 12-9-91 4-5-71wan

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IN THE CENTRAL LOMINISTRATIVE TRIBUNAL , ALLAHABAD

CIVIL MISC APPLICATION NO. \\\ 0 oF 1991

(Under Section 151 of the Civil Procedure Code)

On behalf of

Wazi Ahmed -----Applicant.

IN RE

ORIGINAL APPEALICATION No. 573 OF 1990 V

Union of India ,through D.P.O.Northern Railway Hazratganj, Lucknow.

_____Applicant.

Versus

Wazi Ahmed ,Son of Safi Ahmed ,through the Divisional Secretary,Uttar Railway Karamchari Union ,39-J-II Multistoreyed Railway Colony Charbagh, Lucknow.

-----Respondent.

To,

The Hon'ble Vice Chairman and his Companion Members of the Tribunal.

The humble application on behalf of the respondent MOST RESPECTFULLY SHOWETH:-

1. That the full facts have been stated

hpl /

in the accompanying supplementary affidavit which may form part of this application.

in the accompanying supplementary affidavit it is expedient in the interest of justice that this Hon'ble Tribunal may be pleased to take up the aforesaid case at an early date and further be pleased to pass an appropriate order in respect of pending stay vacation application on behalf of the respondent no.1 and /or pas such other and further orders as this Hon'ble Court may deem fit and proper in the circumstances of the case, otherwise the applicant shall suffer irreparable loss.

_P_R_A_Y_E_R

It is, therefore, most respectfully prayed that this Hon'ble Court may graciously be pleased to take up the aforesaid case at an early date and the Hon'ble Tribunal may further be pleas-ed to pass appripriate orders in respect of the km pending stay

MM.

vacation application bn behalf of the respondent and /or pass such other and further orders as this Hon'ble Court may deem fit and proper in the circumstances e of the case.

Dt/- July,1991

(Dr.R.G.Padia)

Counsel for the Respondent. 1



IN THE CENTRAL ADMINISTRATIVE TRIBUMAL ADDITIONAL BENCH AT ALLAHABAD

AFFID. VIT X

IN

CIVIL MISC A PLICATION NO.

CF 1991

IN

ORIGINAL APPLICATION NO. 573 OF 1990

(District Kanpur)

Union of India ,throughD.P.O.,N.Rly,

Lucknow .

-----Aoplicant.

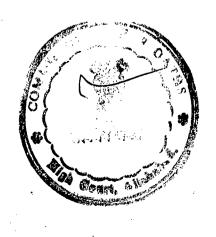
Versus

Wazi Ahmed

Affidavit of Shri Wazi Ahmed, aged about 28 years, son of Shafi Ahmed resident of Mohalla Katra Baradari House No.88 Barabanki.

(Deponent.)

- I, the deponent abovenamed do hereby declare on Oath as under:-
- 1. That the deponent is the respondent in the aforesaid case and as such is fullyacquainted with the facts deposed to below.
- 2. That the deponent has already filed counter affidavit alongwith stay vacation application





Subsequently a Rejoinder affidavit has also been filed .However the matter regarding the vacation of the stay order has not been considered by the Hon'ble Court and on 20th March, 1991 the Hon'ble Court has been pleased to direct that the case should be post as sine-a-die

above, it is expedient in the interest of justice that this Hon'ble Tribunal may graciously be pleased to take up the aforesaid case at an early date and the Hon'ble Tribunal may further! be pleased to pass appropriate order in respect of the pending stay vacation application on behalf of respondent no. and /or pass such other and without further order as this Hon'ble Court may deem fit and proper in the circumstances of the case.

I, the deponent abovenamed do hereby declare that the contents of paragraph nos.1,2, and 3 of this affidavit are true to my personal knowledge which all I believe to be true



and nothing material has been concealed in it and those of paragraph nos.

of the affidavit

are true on perusal of records and those of

of this affidavit are based on legal advice which all I believe to be true and no part of it is false and nothing material has been concealed in it.

So help me God.

Deponent.

I, Shobha Lal, clerk to Dr.R.G.Padia,

Advocate, High Court, Allahabad do hereby

declare that the contents of affidavit and the

person making this affidavit and alleging himself

to be the deponent is the same person who

is known to me by the perusal of records

which he produced before me in this case.

Clerk.





Solemnly affirmed before me on this Oth day of July, 1991, at 1 30 A.M/P.M.by the deponent

who is identified by the aforesaid clerk.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read over and explained to the deponent.

Oath Cojmmissioner.



OATH COMMISSIONER

Fight Con Malabad.

Date Of G C

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

INDEX

IN .

0.A. NO. 573 of 1990 DISTRICT LUCKNOW.

Union of India vs. Shri Wazi Ahmad

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(Ganga Prasad Agrawal)

0t.16/7/90.

presenting Officer.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

0.A. NO. 573 of 1990
Stay App. No = 999/90
DISTRICT LUCKNOW.

Union of India through D.P.O. N.Rly, Lucknow.

Vs.

Shri Wazi Ahmad

To

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The Hon ble Vice Chairman and his companion Members of the Tribunal.

The humble application on behalf of the petitioner abovenamed most respectfully showeth :-

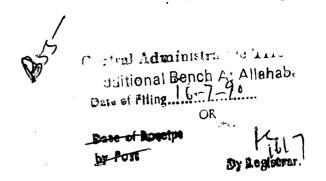
1- That full facts have been given in the petition. It is expedient in the interest of justice that the operation of the award dated 17.1.90 in I.D.Case no.99/88 be stayed till the disposal of the petition.

It is, therefore, prayed that the operation of the award dated 17.1.90 delivered in I.D.Case no.99/88 between the petitioner and the respondent be stayed till the disposal of petition.

(Ganga Prasad Agrawal)

at.16 .7.90.

presenting Officer.



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

DISTRICT LUCKNOU. KANPUR

UNION OF INDIA through D.P.O. Northern Railway, Hazratganj, Lucknow. ---- Petitioner.

Vs.

Shri Wazi Ahmad s/o Safi Ahmad

through The Divisional Secretary, Uttar Railway Karam-chari Union 39-J-II Multistoreyed Railway Colony, Charbagh, Lucknow. --- Respondent.

Application u/s 19 C.A.T.Act

 Particulars of the order against which application is made.

Against the award dated 17.1.90

delivered in I.D.No. 99/88 in the matter of dispute between the applicant and respondent u/s 10 I.D.Act holding the termination of the respondent as illegal and to reinstate with full back wages and all consequential benefits.

- 2. Jurisdiction of Tribunal Application is within the jurisdiction of the Tribunal. As the matter is solely and exclusively of the Central Govt. employee.
- 3. <u>Limitation</u>—af Application skw is within limitation u/s 21 of C.A.T.Act, 1986. The date of order is 17.1.90.

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4. facts of the case.

ANNEXURE A2 Compilation II is the copy of the application which was filed by the respondent before the Industrial Tribunal, Kanpur whereby the respondent challenged the termination on the grounds of non-compilation of Sec. 2F I.D.Act.

of the objection of the applicant whereby the applicant set up the case that the applicant was esked the basis of engagement, the applicant instead of establishing the genuineness of his engagement, he did not turned up for duty. So it is not a case of retrenchment, hence the question of applicability of Sec. 25 F did not arise.

ANNEXURE A1 Compilation I is the copy of the Award.

The findings of the Prescribed Authority is that this is a case of breach of Sec. 25F of I.D.Act hence the respondent is entitled to the all the benefits of illegal termination.

GROUNDS.

- 1- Because it is not a case of re-tretermination but the respondent himself did not turn up to duty, hence the provisions of Sec. 25F I.D.Act is not applicable.
 - 2- Because the respondent was a casual

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substitute and no legal right vested to him.

- 3- Because the principles of no work no pay is fully applicable, this principles were ignored by the Prescribed Authority.
- Authority "the management can transfer the person who has been posted in his place and reinstate the workman as a substitute porter at Barabanki" is against the established principles of service jurisprudence and also against the jurisdiction of Prescribed Authority.
- 5- Because the respondent was guilty in securing job by showing working prior to 1.6.78 and when facts were verified from the respondent, he filed away from 17.9.85 and did turn up to duty but filed the present case.
- 6- Because the respondent did not establish his working in any capacity in Railway Administration from June 1978 to 11.3.1983 i.e. about 5 years the prescribed Authority on the one hand has given finding that on account of serious employment proble the question of abandonment cannot be believed but has nothing said for the above gap period. This is incorrect approach of the facts.
- 7- Because it is clear that the respondent was only interested to be at Barabanki, his home plant

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and get wages without work that is why the respondent did not report for duty.

- 8- 8 ecause in such cases the Tribunals have refused back wages. The decisions of the Tribunal are binding on the respondent.
 - 9- Because the decision is without jurisdiction.
- 10- Because the decision is against the Circulars of Railway Board, decision of Tribunal and other Courts.
- 5- That since this is service matter of Central Govt. employee hence the Hon'ble Tribunal has only the sole and exclusive jurisdiction.
- 6- That no case is previously filed and pending in any Court.
- 7. RELIEF. To set aside the direction dated 17.1.90 delivered in I.O.Case No. 99 of 1988 contained in ANNEXURE A1 Compilation I or to pass any other suitable order the Hon'ble Tribunal may deem fit and proper.
- 8. Interim relief. To stay the operation of the direction dated 17.1.90 delivered in I.D.Case No. 99 of 1988 till the disposal of the petition otherwise the petitioner shall suffer irreparably.

9- Remedies exhausted -

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No other remedy available.

10- Particulars of Postal order -

Por R. 50-00 is attached herewith.

1. R.N. Into the Contents of paras

1 to 18 of this petition are true to my

personal knowledge derived from the perusal

of record and information received and that

I have signed and verified the petition on this 131h

day of July, 1990. Which

Annexure Al, Compilation 1

Before Shri Arjan Dev Presiding Officer Central Covernment Industrial Tribunal cum Labour Court Kanpur.

Industrial Dispute No. 99 of 1988
In the matter of dispute between:
The Divisional Secretary
Uttar Railway Kamachari Union
39-J-II Multistoryed Railway Colony
Charbach Lucknow.

An d

The Divisional Personnel Officer, Northern Railway Hazaratganj Lucknow.

Award

1. The Central Govt. Ministry of Labour, vide its notification no.L-41012/12/87-D-2(B) dt. 22nd July, 1988 has referred the following dispute for adjudication to this tribunal:

KYA PRASHAGIYA KARMIK ALHIKARI UTTAR RAILWAY LUCKNOW KE PRASANIHTANTRA KI SHRI WAZI AHMAD SUPUTRA SHRI SASI AHMAD KI 18.9.85 SE SEWAYEN SAMAPT KARNE KI KARWAHI VAI DHYAYNYAYOCHIT HAI? YALI NAHI TO SAMBANIMIT KARMAAR KIS ANUTOSH KA HADDAR HAI?

- 2. The industrial dispute on behalf of the workman Shri Wazi Ahmad has been raised by Uttar Railway Karamchari Union (hereinafter referred to as Union) Lucknow.
- 3. The case of the Union is that the workman was declared medically fit by the railway doctor vide memo no.056593 dt. 11.3.83, for category A.2. After that

Suptd. Lucknow on 15.9.84. Subsequently on his request he was transferred to Barabanki to work as porter under Station Superintendent Barabanki. Under the Station Superintendent, Barabanki he continuously worked from 17.9.84 to 17.9.85 where after his services were illegally terminated without notice or notice pay and retrenchment compensation. The union has therefore, prayed that the workman be reinstated with full back wages and all consequential benefits.

In defence, the management while admitting the fact that the workman was declared medically fit for category A-2 by the railway doctor on 11.3.83, plead that the workman worked as a substitute porter at Lucknow Station for 137 days during the period 16.1.84 to 13.8.84. Since the appointment of substitute porter at that time was banned, his appointment w.e.f. 11.3.83 was not legal. Therefore, the appointment having been obtained fradulently by the workman he could not be held as an employee of the railway administration. The management further plead that the workman reported for duty vide DRM office Letter No. 220-E/6-9/CL/84 dt. 3.8.84. which contained the direction that the services of the workman be utilised against day to day casualities/ vacancies. In compliance of the said letter the workman was directed to work as casual substitute wax w.e.f. 18.9.84. He worked as such up to 17.9.85. It is then pleaded by the management that the workman had been asked to produce the proof of his earlier

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engagement, but he failed to produce such proof.

Rather he absented himself from duty w.e.f. 17.9.85.

On account of his absence the facency against which he was working was filled up by posting Shri Ram Prasad Porter, on regular panel hand. Thus with the posting of Shri Ram Prasad no vacancy of porter remained to be filled up. The workman was discharged w.e.f.

18.9.85, due to his continued absence.

- the workman was engaged as a casual labour on 15.9.76 and as a substitute porter on 11.3.83. He was transferred from Lucknow to his home town Barabanki on his request. The Union denies that the workman absented himself w.e.f. 11.9.85 as pleaded by the management. Against his illegal termination of services, the workman made representations to the railway administration on 30.9.85 and 31.1.86 respectively but in vain. No other new fact has been alleged by the Union in the rejoinder.
- 6. In support of its case, the Union has filed the affidavit of the workman and a number of documents. On the other hand in support of their case, the management have filed the affidavit of Shri D.N. Warshaney, who has been Station Supdt. Barabanki since 1.8.87 and a few documents.
- 7. The Union's case, is that the workman had worked as a substitute porter under SS Barabanki from 17.9.84 to 17.9.85. The fact is corroborated by the workman himself by means of his affidavit. With his affidavit, the workman has filed the copy of certificate dt. 15.9.86 issued by Station Supdt. Barabanki. It is annexure 4 to the affidavit. From

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the said certificate it appears that the workman had worked continuously at Barabanki from 18.9.84 to 17.9.85. This fact as it comes out from his certificate has been admitted by the management witness in para 2 of his statement in wa cross examination.

One of the most important question to be considered in this case is whether the workman had abondoned the job as pleaded by the management or his services were terminated as elleged by the Union.

In his coss examination the management witness has deposed that some time before 17.9.85, record x regarding his having worked at Lucknow Railway Station was demanded from the workman who instead of producing it absented himself from duty from the after noon of of 17.9.85. On the other hand in his cross examination the workmen has deposed that the Station Siptd. Barabanki never demanded from his record of his past services. According to him on 18.9.85, the Station Suptd. Barabanki informed him that since there was no vacancy he could not be kept in service. The workman has further deposed that he complained about the matter in writing on 30.9185 DSD who passed an order on it the same day and directed him to see the Station Supad. Barabanki. He went to Shri Ram Bahal Singh, the then Station Suptd. Barabanki, with the said complaint bearing the order of the D. S.O. but to his dismay, the Station Supta., took no action. Before delivering his complaint bearing the order of Dso he had got prepared a photostat copy of it. On getting this complaint at the hands of Station Suptd. Barabanki,

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he again saw the DSD, who assured him that he (DSD) would call Station Suptd. Barabanki for the redressal of his grievances.

In para 5 of his pr affidavit the workman has deposed that on his request he was transferred to work under Station Suptd. Barabanki vide letter dt. 31.8.84, copy annexure-4. Annexure 4 is the photocopy of letter dt. 31.8.84 from the A.P.O. to the Station Suptd. Barabanki on the representation of the workman working as substitute porter under S. S. Lucknow. In the letter it was stated that the workman had been posted to work against day to day casualities/vacancies, It was further stated that he had passed a medical examination in category A-2 vide memo no.056593 dt. 14.3.84. His date of birth was given as 10.2.58 and it was also stated that he had worked prior to 1,6.78. Copies of these letters were endorsed to Station Suptd. Lucknow for information with a direction to send all the documents concerning workman to the Station suptd. Barabanki, the workman, Sr. DAO and Suptd. Pay bill.

10. This fact that the workman had worked as a substitute porter at Lucknow railway station prior to his posting at Barabanki has even been admitted by the management in para 8 of the written statement. In the said para of the written statement it has been pleaded by the management that between 16.1.84 to 13.8.84 the workman had worked at Lucknow railway station as a substitute porter for 137 days. In his cases examination, the workman has deposed that at

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Lucknow railway station he had worked for 200-250 days. The question is not as to for how many days he had worked as substitute porter at Lucknow Rly.

Station. The fact which is of importance is that it is even admitted to the management that he had worked as a substitute porter at Lucknow Rly. Station.

When this fact that he had worked as substitute porter for some time at Lucknow Railway Station, is not in dispute, I fail to understand SS Barabanki demanded proof of his previous working from the workman. Hed he received any report from any corner that he had not actually worked there. There is no such evidence on record from the side of management. If at all the ss Barabanki had any doubt about it, he should have referred the matter either to the SS Lucknow or to the APO, DSD Office Lucknow. Only after he had been in formed by them that he had not worked there, the Station suptd. Barabanki could have asked the workman to produce the proof of his previous working. Even now there is no cogent and reliable evidence from the side of the management to show that he had not worked there before that. To me therefore, the evidence adduced by the Union appears to be more reliable than the evidence of the management. In these hard days when it is difficult to get jobs, it is difficult to believe that a person properly engaged would in leave the job of his own. The said question could have arisen only if the workman had be found some where else a better job for which we have no evidence on record. The workman lost no moment to press his claim and move the DSD by means of a complaint photocopy of which he has filed on the date on which he has was cross



examined by managements authorised representative. There also appears to be no force in the plea raised by the management that the appointment of the workman was against the bar imposed on recruitment of fresh casual substitute labour. From annexure 4 to the affidavit of the workman it is clear that he had worked prior to 1.6.78. This fact has been alleged by the Union in the rejoinder and by the workman in his affidavit also. Therefore, the bar to which the authorised representative for the management has pleaded has no application to the facts of the present case.

- of 12 months prior to his termination workman had worked for more than 240 days. There is also no dispute on the fact that at the time of termination no notice or notice pay and retrenchment compensation was paid to the workman. Therefore, on account of non compliance of the provisions of section 25F I.D. Act, the termination of his services is held as void abinitio.
- 13. That normal relief to which the workman should be entitled is of reinstatement with full back wages. However, in the instant case it has been pleaded by the management that his vacancy had been filled up by a regular panel hand. There being no vacancy, reinstatement should not be ordered.
- 14. Booking to the facts and circumstances and the dublous manner in which his services were terminated, I see no sufficient reason not to reinstate the workman

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The management can transfer the person who has been posted in his place and reinstate the workman as a substitute porter at Barabanki.

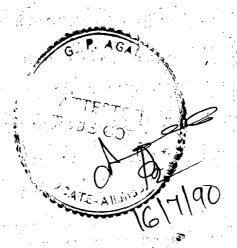
15. Held that the termination of the services of Shri Wazi Ahmad son of Shri Shafi Ahmad w.e.f. 18.9.85 is illegal and unjustified. Consequently he is held entitled to reinstatement with full back wages and all consequential benefits.

16. The reference is answered accordingly.

56/- 17, 1, 90

(Arjan Dev)
Presiding Officer

Let six copies of this award be sent to the Govt. for its publication.



S4/- 17.1.90

(A-rjan Dev)

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Annexure A2. Compilation 2

He fore the Central Govt.'s Industrial Tribunal Kanpur at Lucknow

In No. 99 of 1988

Wazi Ahmad

Workman

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Divisional Personnel Officer Northern Railway, Hazratganj, Lucknow.

Employer.

Claim Statement of Union

Workman Shri Wazi Ahmad s/o Safi Ahmad was a Porter under Station Superintendent, Northern Railway Bara Banki. Prior to that he was working as such under Station Supdt. Lucknow from where was sent for medical examination of Rly. Esctor.

No rkm an Wazi Ahmad was declared fit by Rly.

Doctow vide Memo No. 056593 dated 11.3.83 for A/2 category.

He continued to work under S. S./Lucknow up to 15.9.84

further on his request he was sent to work as Porter

under Station Superintendent, N. Rly. Barabanki where

he worked continuelly from 17.9.84 to 17.9.85. Railway

Administration terminated his services w.e. f. 18.9.85.

No notice, Notice pay and retrenchment compensation

was given to him at the time of termination of his

services.

Under extent rules the compliance of \$/25-F of ID/Act 1947 is a mandatory pre-condition of a valid retrenchment, since all terminations barring three exception are retrenchment in the eye of law and this workman does not come under purview of any one of 3 exceptions. The said termination is ab-initio-void-and illegal in accordance with the following case

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(1) AIR 1960 SC 610
AIR 1982 SCLS (SC) 124

Such retrenchments are practically "non-est" in terms of -

(4) 1981 SCELS 478 SC AND

(5) 1988 LLJ Part - II 98 SC in Case of Union of India & another.

Vs.

Babu Ram Lalla

Union therefore demands that the termination of the workman aforesamed may be held as not justified. And the workman may be re-instated in service from the date of his termination i.e. 18.9.1985 with full back wages and all other consequent benefits.

Sd/- D.P. Awasthi
(D.P. Awasthi)
Asstt. General Secretary
19.8.88.



Annexure A3, Compilation 2

Before the Central Govt. Ind. Tribunal Cum Labour Court,

Kanpur g

I.D. No. 99 of 1988

Wazi Ahmad Vs. Divl. Personal Officer.
Northern Rly., Lucknow.

Written Statement on behalf of the Opposite

- 1. That the entire Claim statement filed by the Union is not admitted and denied.
- 2. That the petitioner reported for duty vide D. R.M. Office letter No.220-B/6-9/CL/84 dated 3.8.84 to be utilised against day to day casualities/vacancies on 18.9.84.
- 3. That in the aforesatd letter it has been stated that the petitioner had passed Medical Examination in A2 Class vide Fit Memo No. 252 056593 dated 14.3.83 and his date of birth was 10.2.1958. No document regarding his Medical Examination and his date of birth and his working prior to 1.6.78 is available in the Department.
- the D.R.M.. Lucknow dated 3.8.84, the petitioner was allotted work as Casual substitute with effect from 18.9.84 against day to day a casualities and he continued working up to 17.9.85. The petitioner was asked to produce the proof of his engagement but he failed and the petitioner absented himself from duty w.e. from 17.9.85.

- 5. That since 18.9.85 his where-abouts were not known to this office and also he failed to turn up. The vacancy against which he was being utilised was filled up by posting of Regular Penal hand, Shri Ram Prasad, Porter; hence there existed no vacancy at all.
- 6. If That the petitioner was discharged with effect from 18.9.85 due to his being absent of his own accord from 17.9.85 as per entry in the Attendance Register. He & was not retrenched or terminated by the Railway Administration.
- 7. That the petitioner has never submitted proof of his working under S. S. Lucknow although he was several times asked to produce such proof. Therefore, the S. S., Lucknow had no document regarding his working under him.

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- medically fit for A2 category by the Rly moctor on 11.3.83 and worked as substitute Porter at Lucknow Station for 137 days (Not continuous) to between 16.1.84 to 13.8.84. But the appointment of substitute porters was banned; therefore, his appointment w.e. from 11.3.83 is not legal, just and pupper and the petitioner should furnish the details to judge the authenticity of his appointment.
- 9. That as the appointments were benned by the Railway Administration, the petitioner's appointment has been made fraudulently and the petitioner is not

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an employee of the Railway Administration.

- 10. That the petition is also barred by time.
- 11. That is the alleged appointment of the petitioner is fraudulently made, therefore, the Claim Statement is liable to be dismissed on this ground alone.
- 12. That for the reasons stated in the aforesaid paras of the written statement, the petition is liable to be dismissed with cost.

Opposite & Party.
Divisional Personal Officer.

VEHENIC ATION

I. Jaswant Singh, Divi. Personal Officer do he reby verify that the contents of paras 1 to 12 are true to my knowledge derived from official records.

Verified this the day of January, 1989 at Lucknow.

OPposite Party
Divl. Personal Officer.



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IN THE CENTRALATMINISTRATIVE TRIBUNAL ALLAHABAD.

Misc. Application No. 363/10 of 1990.

in

Original Application No. 573 of 1990.

District Kanpur.

Union of India through D.P.O. Northern Railway, Hazratganj, Lucknow.Petitioner.

WS.

Shri Wazi Ahmad s/o Safi Ahmad, through the Divisional Secretary, Uttar Railway Karamchari Union, 39-J-II Multistoreyed Railway Colony, Charbagh, Lucknow. ...Respondent.

To,

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the Hon'ble Vice Chairman and his Companion Members of the Tribunal.

The humble application on behalf of the respondent MOST RESPECTFULLY SHOWETH:

- 1. That full facts have already been stated in the accompanying counter-affidavit.
- 2. That it is necessary in the interest of justice that this Hon'ble Court may be pleased

of the applicant and/or pass such other and further order as it may doen just and proper in the facts and circumstances of this case.

(DR. R.G.PADIA) COUNSEL FOR THE RESPONDENT.

DATED:

September ,1990.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

COUNTER AFFIDAVIT

IN

STAY APPLICATION NO. 999 of 1990.

in

O.A.No. 573 of 1990.

District Lucknow.

Union of India through, D.P.O., N. Rly,
Hazratganj, Lucknow. ... Petitioner.

VB.

wazi Ahmad, s/o Safi Ahmad, r/o 88, Katra Baradari, Barabanki.

....Respondent.

Affidavit of Wazi Ahmad, aged about 32 years, son of Sri Safi Ahmad, r/o Mohalla House No. 88, Katra Baradari, district Barabanki.

I, Wazi Ahmad, the deponent abovenamed, do hereby solemnly affirm and state as under:

- That the deponent is the sole respondent in the aforementioned application and is, as such, well acquainted with the facts of the case deposed tobelow:
- That the deponent has been read over the aforesaid original application filed before this Hon'ble Tribunal by the Union of India and the deponent is in a position to understand the contents thereof.
- 3. That the contents of para 1 of the application need no comments.
- 4. That the contents of para 2 of the application is not admitted. Against the award, only a writ petition lies.
- 5. That the contents of para 3 of the application need no comments.
- petition are not correct and true facts and as such are not admitted. Correct facts are that a dispute had been referred by the Central Covernment in respect of the illegal termination of the deponent and

thereafter an award has been rightly given in favour of the deponent by the Presiding Officer of the Industrial Tribunal. It is respectfully submitted that it has been repeatedly held by the Hon ble the Supreme Court that in the matter of ewards there should be nointerference by any court or Tribunal and the present is a fit case in which the interim order exparte granted infagour of the Railways should be immediately vacated. It is wholly wrong to say that the deponent did not turn up for duty. In fact the services of the deponent were illegally terminated and he was not allowed to join his tuties. That is why the deponent wrot several letters to the Railways asking them to allow the deponent to work. Full facts have already been stated in the award itself and this Hon'ble Tribunal may kindly peruse the same. It is respectfully submitted that all these are questions of facts which have been conclusively decided by the Industrial Tribunal and no interference by this Tribunal is called for. It has been rightly stated in the award that the termination of the deponent was in fact a case of retrenchment and section 25-F applied with fullforce. The findings recorded by the Industrial Tribunal are absolutely lawful and moreover the deponent is entitled for all the consequential benefits on account of his

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illegal termination, in terms of the award.

application are all illegal, misconceived and nonexistent. Ground nos. 1 and 2 are absolutely
illegal. It is reiterated that the present is a case
of illegal termination of the services of the deponent
in violation of the provisions of section 25-F of the
Industrial Disputes Act which is fully applicable in the
present case. The deponent having worked form more than
240 days in one calendar year has been rightly given an
award in his favour by the industrial Tribunal. It is
hegal
wholly wrong to say that no/right rested in the deponent.

- and vehemently denied. The deponent could not be held responsible for the employer viz. the applicant Railways refused to take work from the deponent and as such it is wholly wrong to say that the prescribed Authority did not take this principle into consideration.
- 9. That ground no.4 is absolutely untenable and is vague. Since the deponent had a right to work on his original post, as such the Prescribed Authority rightly directed the substitute working on his place to go back on his original post and such a direction is not

of such a nature which should be interfered with by this Hon'ble Tribunal. It is wholly wrong to say that it is against the jurisdiction of the Prescribed Authority.

and vehemently denied. Wholly false allegations have been made in respect of the period which is wholly file irrelevant and about which no evidence has been brought on record. It is absolutely wrong to say that the deponent fled away from 17th September, 1985 and there was absolutely no reason or basis for the deponent to run away from his job. Wholly false and baseless allegations are being made against the deponent and this Hon ble Cribunal may be pleased to peruse the award in this connection.

as stated. The award is not being perused in its proper prospective. The Tribunal has rightly held that the deponent having worked for more than 240 days inone calendar year is entitled for the benefit of section 25.F. The Tribunal rightly held that there was no basis for assuming that the deponent without any reason or basis thereof left his job, when he

had immediately written a letter to the employer asking him to allow him (the deponent) to work.

- 12. That ground no.7 is wholly wrong and vehemently denied. The said allegation has been made without any evidence or without any basis.
- That the ground no.8 is wholly wrong and vehemently denied. The award is perfectly legal and the deponent is fully entitled for the payment of his back wages.
- 14. That ground nos. 9 and 10 are wrong and denied.
- the Application are wrong and denied. The Tribunal has no jurisdiction and it is only the High Court which has jurisdiction in respect of the validity of of the award.
- 17. That the contents of para 6 of the Application need no comments.
- 18. That the contents of paras 7 and 8 of the Application are not admitted. The applicant

has absolutely no case for the grant of any interim relief whether permanent or interim. The whole application is misconceived and is liable to be rejected by this Hon'ble Tribunal.

I, Shobha Lal, Clerk to Dr. R.G.Padia, Advocate, High Court, Allahabad, do declare that the person making this affidavit and alleging himself to be Sri Wazi Ahmad is knownt to me from the perusal of record which he has produced in this case.

day of September, 1990, at about 9-67 R.M. by the deponent who has been identified by Sri Shobha Lal,

aforesaid.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been read over by him before me.

OATH COMMISSIONER.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : ALLAHABAD Registration No. 573 of 1990

Ve. Union of India Wazi Ahmad

REJOINDER on behalf of the applicant is as under :-

- That the contents of paras 1, 2 and 3 of the 1-Counter needs no comment.
- 2-That the contents of para 4 of the Counter are denied. Since 1-11-1985 as per amanded C.A.T. Act and the decision of the Hon'ble Supreme Court no Writ lies before the High Court but the application lies before C.A.T.
- That the contents of para 5 of the Counter needs no comment.
- That the contents of para 6 of the Counter are incorrect and denied and the applicant reiterates the the contents of para 4 of the application once again. Since termination of service of a Central Government servent is pure and simple a service matter which can only be adjudicated by the Central Administrative Tribuna: and no other Court as alleged in the Counter. The respondent did not turn up so there is no question of applicability of Section 25 of I.D.Act, this is not a case of illegal termination.
- That the contents of paras 7,8,9,10,11,12,13 and 14

of the Counter are denied and the applicant reiterates the pares of grounds as mentioned in the application

- 6. That the contents of para 16 of the Counter are denied. Only Tribunal has got the jurisdiction to adjudicate the matter in question.
- 7. That the contents of para 17 of the Counter needs no comment.
- 8- That the contents of pers 18 of the Counter are denied and the applicant refterates the contents of the application.
- 9. That no grounds have been established for vacation of stay order and now since the pleadings are complete so the Hon'ble Bench may finally adjudicate the case instead of disposing off the stay matter only.

I, Shiv Pujan Praseed, Apo Gent रेडवे. सामान

Northern Rellway, D.R.M.Office, Lucknow do hereby verify that the contents of pares 1 to 9 of the Rejoinder are true to my personal knowledge derived from official records and on legal advice which I believe to be true. Signed and verified on this >2 day of 11 1990 at Lucknow.

प्रिकार देवने बर्जन

S O. (1) to keep it with file and put up before Hon'ble Court for orders

THE CENTAR ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH : ALLAHABAD

CIVIL MISC APPLICATION NO. $1/\sqrt{9}$

OF1991

IN

ORIGINAL APPLICATION NO. 573 OF 1991

(District Kanpur)

----Applicant. Union of India

Versus

parties or their counsel can be heard.

Take notice that the court will be moved by the undersigned on ____at 100' clock in the forenoon, or so soon thereafter as the

A copy of the application is enclosed herewith.

Dated , this the day of July, 1991

(Dr.R.G.PADIA)

Advocate, Counsel for the Respondent.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD

Wazi Ahmed -----Applicant.

IN RE

ORIGINAL APPEALICATION No. 573 OF 1990

(District Kanpur)

Union of India ,through D.P.O.Northern Railway Hazratganj, Lucknow.

....Applicant.

versus

Wazi Ahmed ,Son of Safi Ahmed ,through the Divisional Secretary,Uttar Railway Karamchari Union ,39-J-II Multistoreyed Railway Colony Charbagh,Lucknow.

-----Respondent.

To,

The Hon'ble Vice Chairman and his Companion Members of the Tribunal.

The humble application on behalf of the respondent MOST RESPECTFULLY SHOWETH: -

That the full facts have been stated

in the accompanying supplementary affidavit which may form part of this application.

in the accompanying supplementary affidavit
it is expedient in the interest of justice
that this Hon'ble Tribunal may be pleased to
take up the aforeseid case at an early date
and further be pleased to pass an appropriate
order in respect of pending stay vacation
application on behalf of the respondent no.1
and /or pas such other and further orders as
this Hon'ble Court may deem fit and proper in the
circumstances of the case, otherwise the
applicant shall suffer irreparable loss.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Court may graciously be pleased to take up the aforesaid case at an early date and the Hon'ble Tribunal may further be pleased to pass appripriate orders in respect of the Em pending stay

held

Bary

respondent and /or pass such other and further orders as this Hon'ble Court may deem fit and proper in the circumstances a of the case.

Dt/- July, 1991

(Dr.R.G.Padla) Advocate,

Counsel for the Respondent. 1

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH AT ALLAHABAD

AFFIDAVIT &

IN

GIVIL MISC APPLICATION NO.

OF 1991

IN

ORIGINAL APPLICATION NO. 573 OF 1990

(District Kanpur')

Union of India , throughD.P.C., N.RLY.

Lucknow .

-Applicant.

Versus

Wazi Ahmed

-----Respondent.

Affidavit of Shri Wazi Ahmed ,aged about 28 years, son of Shefi Ahmed resident of Mohalla Katra Baradari House No.88 Barabanki.

(Deponent.)

- I, the deponent abovenamed do hereby declare on Oath as under:-
- 1. That the deponent is the respondent in the aforesaid case and as such is fullyacquainted with the facts deposed to below.
- 2. That the deponent has already filed counter affidevit alongwith stay vacation application.

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Subsequently a Rejpinder affidavit has also been filed .However the matter regarding the vacation of the stay order has not been considered by the Hon'ble Court and on 20th March,1991 the Hon'ble Court has been pleased to direct that the case should be post as sine-a-dia

- above, it is expedient in the interest of justice that this Hon'ble Tribunal may graciously be pleased to take up the aforesaid case at an early date and the Hon'ble Tribunal may further! be pleased to pass appropriate order in respect of the pending stay vacation application on behalf of respondent no. and /or pass such other and sther further order as this Hon'ble Court may deem fit and proper in the circumstances of the case.
- I, the deponent abovenamed do hereby declare that the contents of paragraph nos.1,2, and 3 of this affidavit are true to my personal knowledge which all I believe to be true

and nothing material has been concealed in it and those of paragraph nos.

of the affidavit

Baxwakwwwxxxxxx paragraph nos.

of this efficient are based on legal advice which all I believe to be true and no part of it is false and nothing material has been concealed in it.

So help me God. ...

Depoment.

Advocate, High Court, Allahabad do hereby declare that the contents of affidavit and the person making this affidavit and alleging himself to be the deponent is the same person who is known to me by the perusal of records which he produced before me in this case.

Clerk.

Solemnly affirmed before me on this (Oth day of Dily-1991, at 1.30 A.M/P.M.by the deponent who is identified by the eforesaid clerk.

. I have satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read over and explained to the deponent.

Oath Cogmissioner.

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IN THE CLAT ADMITTERATE TRIBUTAL LUCKNOW.

LO. CAT/CB/LKO/JUDI

DATE: 16->

REGISTRAT_C. -0. 573 DATE: 1

Union of mohe

Applicant

Wazi Ahmad

1-8n G P Agrowol, Adv, CAT., 23-A, They nhall Poud

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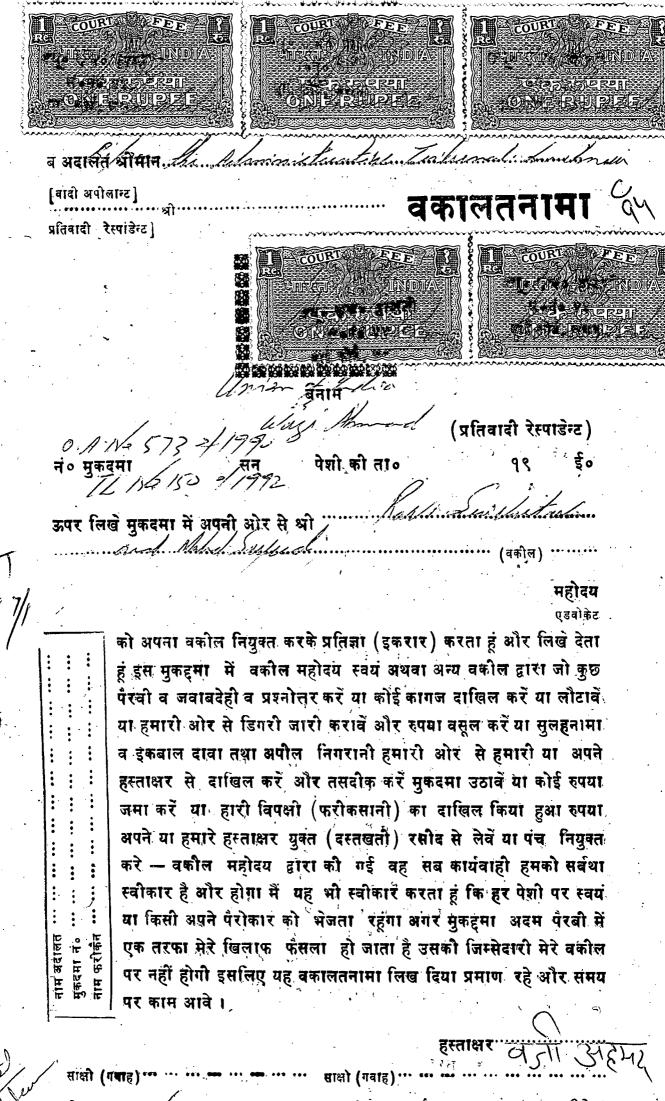
an application a copy of _______ there is enclosed herewith which has been regularidined in the Tribunal and the Tribunal has fixed 24 day of 600 mash with as to win the resistance and the fixed 24.

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IN THE CENTRAL ADMINISTRATIVE THIBUNAL ALLAHABAD.

C.A. NO. 573 of 1990

U.O.I.......... Wazi Ahmad.

19.11.90

Hon. D.K.Agrawal, J.M. Hon. K. Obayya, A.M.

None appears for the applicant. Dr. R.G.Padia, learned counsel for the respondent, has sought an adjournment. Allowed. Counter affidavit may be filed within 8 weeks hereof. Rejoinder affidavit, if any, may be filed within two weeks thereafter.

List this case before the DR(J) on 20.3.91 for completion of pleadings and thereafter let it be kept in the sine die list for listing it for hearing according to its Sl; No.

The stay order dated 6.8.90 shall continue to hold good till then.

Typed by GHANSHYAM





IN THE CENTRAL ADMINISTRATIVE THIBUNAL ALLAHABAD.

C.A. NO. 573 of 1990

U.O.I......Versus..... Wazi Ahmad.

19.11.90

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(Sur Tip Limite)

SECTION OFFICER
Central Administrative Tribunal

Allabated.

C/ 05 IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

O.A. NO. 573 of 1990

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(SHARAD KUMAR)
SECTION OFFICER

Central Administrative Tribunas

Allababad

in the contral administrative thisunal, Alahabad

Registration D. A. No. 573/90

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Versus Sx wazi Ahmad

Dated Lill. 1990/

Hon. K. Noth, VG Hon. K. Obayya, M

Molther portion now their counsel are present, on account of Lewyers' Strike to day in-continuation of the strike on provious dates on state Action is.

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The condition ourses to 19.11.200 for orders
The interim order passed carlier shall continue till
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(SHARAD KUMAR).

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IN THE CENTRAL ADMINISTRATIVE TRUEDNAL, ALLANABAD

Registration only 100 573/90

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Versus & way Hhmod

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Hone Ke Noch, VG Hone Ke Ocavya. Ed

Nolther portion not their counsel are present, on account of Leavers' Stalks to day in-continuation of the strike on previous dates on state action is Ayedhya and Guriss in Allahabad.

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The case is edjourned to 19.11.20 for orders the interior order passed earlier shell continue till then

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SECTION OFFICER
Central Administrative Tribund
Allahabad.

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IN THE CENTRAL ADMINISTRATION TO IBUNAL, ALLAHAUM

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VERSUS Wazi Almao

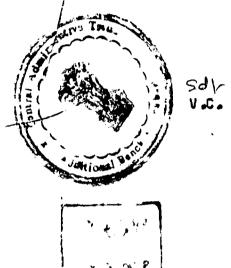
24.9.90

non ble Mr KaNath, V.C.

Hon ble Mr K.J.Raman. A.M.

Note is present for the parties. Lawyers are on strike. List this case for orders on $5\cdot 1\cdot 90$. The interim order passed erlier shall continue till that date.

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pland to

(THARMO KUMAK)

SECTION OFFICER

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Refistered (10.6)

IN THE CENTRAL ADMINISTRATIVE TRABUNAL

ALLAHABAD BENCH

Regd.A/D 23-A Thornhill Road Allahabad. 211001

Registration O.A.No. / Of 1990
No. CAT/Alld/Jud.

Com My Sour is

APPLICANT.

Vrs

RESPONDENT.

Please take notice that the applicant above named has presented an Application a copy of whereof is enclosed herewith which has been registered in this Tribunal and the Tribunal has fixed

Day of

For:

The country can be filed within a week from 6/8/50

if, no appearance is made onyour behalf, your pleader of by someone duly authorised to Act and plead on your behalf inthe said application, it will be heard and decided in your absance. Given under my hand and the seal of the Tribunal this Day of 1990.

For Deputy Registrar
(Judicial)

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C.A.T. All

अभिमाषक पत्र (वकालत नामा)

हाई कोर्ट आफ जूडोकेचर ऐट इलीहाबाद

91/3 Industrial Glory Naini Allahabad.

को वानूनी/निश्चित शुल्क (मेहनताना) नियत करके अपना/हमारा अभिभावक (वकील) नियुक्त करता हूँ/करते हैं और यह स्वीकार करता हूँ/करते हैं कि उक्त सज्जन हमारी और से वाद-पत्र (अर्जीदावा), प्रतिवाद-पत्र (बयान तहरीरी), बाद स्वीकार पत्र, विवाद-पत्र, प्रमार के त्राया प्रमाना-पत्र (दरस्वास्त), शापांथ्यक कथन (हलफनामा), प्रवतन-पत्र (दरस्वास्त इजराय), युज्ञबात अपील, निगराना इत्यादि हर प्रकार के अन्य प्रार्थना पत्रादि एव लेखादि की प्रतिलिपियाँ अपने हस्ताक्षर करक न्यायालय में प्रस्तुत करें अथवा किसी पत्र पर आवश्यकानुसारर शापांथ्यक पृष्टीकरण करें और आवश्यक सवाल जवाब करें और लेखादि की प्रतिलिपियाँ एवं हमारे प्रार्थ धन की अपने हस्ताक्षरी पावती देकर प्राप्त करें, हमारी ओर से किसी की मध्यस्य तथा साक्षी (गवाह) माने और उससे सम्बन्धित प्रार्थना-पत्र प्रस्तुत करें तथा उसका समयन करें तथा तसदीक करें, वाद-पत्र उठावें छोड़ें अथवा समभीता करें तथा सुलहनामा दाखिल करें, तथा उसके सम्बन्ध में प्रार्थना-पत्र दाखिल करके उसका समयन करें अर्थात प्रकरण से सम्बन्ध में प्रार्थना-पत्र दाखिल करके उसका समयन करें अर्थात प्रकरण से सम्बन्ध रखने वाली कुल करवे छी के भर पाई होने के समय तक स्वतः या संयुक्त करें। आवश्यका होने पर

उक्त सभी कायवाही जो उक्त सज्जन करेंगे प्रत्येक दशा में अपने किसे की भाँति हमको/मुभको सवथा स्वीकार होगी। अगर मैं कानूनी/हम निश्चित शुल्क तथा विशेष शुल्क आखिरी बहस के वक्त उक्त सज्जन को न दूँ/दें तो उनको आधिकार होगा कि वह हम री ओर से मुकदमा की पैरवी न करें। उपरोक्त दशा में उक्त सज्जन का कोई उत्तरदासित्व न

अतएव यह अभिमा क पत्र लिख दिया कि प्रमाण रूप से समय पर काम आये।

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